

4.2.88

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS THE TWENTY EIGHTH DAY OF JANUARY  
1 9 8 8

Present: Hon'ble Shri Justice K.S. Puttaswamy .. Vice Chairman

Hon'ble Shri L.H.A. Rego .. Member (A)

APPLICATION NO. 919/87(F)

Smt.A.V. Anantha Lakshmi,  
No.J.112, Vysamandir,  
Anjenya Block,  
Seshadripuram,  
Bangalore-560 020.

.. Applicant

(Shri M. Madhusudan .. Advocate)

v.

The Senior Supdt.  
RMS Bangalore Sorting Division,  
RMS Bhavan, Mysore Road,  
Bangalore-560 026.

The Post MasterGeneral,  
Karnataka Circle,  
Bangalore-560 001.

The Director General of Posts,  
Indian Posts & Telegraphs Dept.  
New Delhi - 110 001.

.. Respondents

(Shri M.Vasudeva Rao .. Advocate)

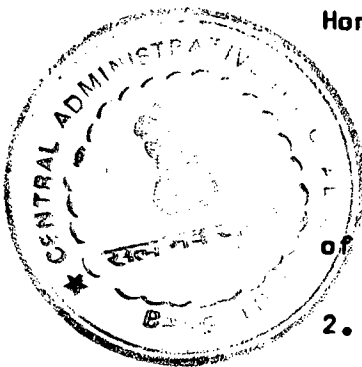
This application came before this Tribunal today for hearing.

Hon'ble Vice-Chairman made the following:

O R D E R

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985 (the Act).

2. From 1982 and onwards the applicant was working as a Temporary Outsider Sorting Assistant (SA). On 19.10.1984 the services of the applicant were terminated for reasons that are not necessary to notice in detail. As late as on 4.11.1987 the applicant has



*[Handwritten signature]*

approached this Tribunal challenging her termination. In IA No.1 filed under Section 21(3) of the Act the applicant has sought for condoning the delay of 1111 (One thousand one hundred and eleven) days in filing this application. IA No.1 is opposed by the Respondents.

3. Shri M. Madhusudan, learned counsel for the applicant, contends that the facts and circumstances stated in IA No. 1 constitute a sufficient ground for condoning the delay and deciding the case on merits.

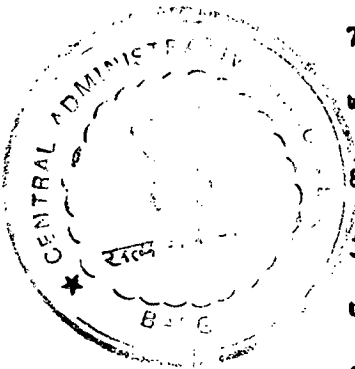
4. Shri M. Vasudeva Rao, learned counsel for the Respondents, contends that the vague, general and unverifiable statements made by the applicant in IA No.1 do not constitute a sufficient ground for condoning the delay.

5. We have carefully read IA No. 1 and the medical certificate produced by the applicant with IA No. 1.

6. Every one of the facts stated by the applicant in IA No. 1 which are as vague as they can be, do not constitute a sufficient ground for condoning the inordinate delay of 1111 days. If this is so then IA No.1 is liable to be rejected. With the rejection of IA No.1 the question of this Tribunal examining the application on merits does not arise.

7. But out of deference to the submissions made by Shri Madhusudan we have examined the merits of the case also.

8. We are of the view that the termination of the applicant was justified and a similar order made against others had even been upheld by the High Court of Karnataka. If that is so then there are no grounds to interfere with the order of termination also on merits.



9. In the light of our above discussion we reject IA No.1 and the main application. But in the circumstances of the case we direct the parties to bear their own costs.

Sd/-  
VICE CHAIRMAN  
25/11

Sd/-  
MEMBER (A) 25.11.88

bsv



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*[Signature]*  
DEPUTY REGISTRAR (JULY)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE  
21/11